

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.602/07

Friday this the 28th day of September 2007

C O R A M :

**HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

C.P.Dowlathbi,
W/o.T.Kasmi Koya,
Chemannampally House,
Kalpeni Island, Union Territory of Lakshadweep.Applicant

(By Advocate Mr.M.R.Hariraj)

Versus

1. Union of India represented by the Secretary,
Ministry of Home Affairs, New Delhi.
2. Administrator,
Union Territory of Lakshadweep, Kavaratti.
3. Director of Health Services,
Kavaratti, Union Territory of Lakshadweep.Respondents

(By Advocate Mr.Shafik.M.A.)

This application having been heard on 28th September 2007 the
Tribunal on the same day delivered the following :-

ORDER

HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN

The applicant had been working as Female Nursing Orderly in
Health Service from 1997 onwards in leave vacancies and also on contract
basis but she had not been considered for regularisation so far. She has
submitted that similarly selected candidates have been appointed on
regular basis and one such order is at Annexure A-8. She has submitted
representations (Annexure A-9 dated 5.3.2007 and Annexure A-10 dated
12.7.2007) to the respondents pointing out that there are vacancies of
Female Nursing Orderly which are pending consideration of the
respondents.

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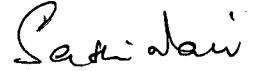
2. When the matter came up today, counsel for the applicant submitted that he will be satisfied if a direction is given to the respondents to consider the said representations of the applicant within a fixed time frame.

3. Accordingly, we direct the 3rd respondent to consider the representations of the applicant at Annexure A-9 and Annexure A-10 and communicate an appropriate decision to the applicant within a period of one month from the date of receipt of a copy of this order. No order as to costs.

(Dated this the 28th day of September 2007)


GEORGE PARACKEN
JUDICIAL MEMBER

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SATHI NAIR
VICE CHAIRMAN